(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-632/2004
OA-647/2004
OA-648/2004
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OA-653/2004

New Delhi this the 11th day of March, 2004.

Hon'ble Shri V.K. Majotra, Vice-Chairman(A)

OA-632/2004

Shri Jagir Singh,
S/o Sh. Labh Singh,
Khallasi,
Under Section Engineer(Works),
Northern Railway,
New Delhi. .... Applicant

(through Shri Amit Anand, Advocate)

versus

Union of India through

1. The General Manager,
   Northern Railway,
   Baroda House,
   New Delhi.

2. The Divl. Railway Manager,
   Northern Railway,
   State Entry Road,
   New Delhi.

3. The Section Engineer (Works),
   Northern Railway,
   New Delhi ...Respondents

OA-647/2004

Shri Lachhman
S/o Shri Ritu Raj,
Khallasi
Under Section Engineer (Works),
Northern Railway,
New Delhi. .... Applicant

(By Advocate: Shri Amit Anand)

versus

Union of India through

1. The General Manager,
   Northern Railway,
   Baroda House,
   New Delhi.

2. The Divl. Railway Manager,
Northern Railway,
State Entry Road,
New Delhi.

3. The Section Engineer (Works),
Northern Railway,
New Delhi ...Respondents

OA-648/2004

Shri Nepal Singh,
S/o Shri Ram Prasad Singh,
Khallasi
Under Section Engineer(Works)
Northern Railway,
New Delhi. ... Applicant.

(By Advocate: Shri Amit Anand)

versus

Union of India through

1. The General Manager,
Northern Railway,
Baroda House,
New Delhi.

2. The Divl. Railway Manager,
Northern Railway,
State Entry Road,
New Delhi.

3. The Section Engineer (Works),
Northern Railway,
New Delhi ...Respondents

OA-649/2004

Shri Mudrika Ram
S/o Shri Babu Ram
Khallasi
Under Section Engineer(Works)
Northern Railway,
New Delhi. ... Applicant.

(By Advocate: Shri Amit Anand)

versus

Union of India through

1. The General Manager,
Northern Railway,
Baroda House,
New Delhi.

2. The Divl. Railway Manager,
Northern Railway,
State Entry Road,
New Delhi.

3. The Section Engineer (Works),
Northern Railway,
New Delhi ...Respondents

OA-650/2004

Shri Chaman Singh,
S/o Shri Ram Prasad Singh,
Khallasi
Under Section Engineer(Works)
Northern Railway,
New Delhi. ... Applicant.

(By Advocate: Shri Amit Anand)

versus

Union of India through

1. The General Manager,
Northern Railway,
Baroda House,
New Delhi.

2. The Divl. Railway Manager,
Northern Railway,
State Entry Road,
New Delhi.

3. The Section Engineer (Works),
Northern Railway,
New Delhi ...Respondents

OA-651/2004

Shri Bhullan
S/o Shri Gajrup
Fitter.
Under Section Engineer(Works)
Northern Railway,
New Delhi. ... Applicant.

(By Advocate: Shri Amit Anand)

versus

Union of India through

1. The General Manager,
Northern Railway,
Baroda House,
New Delhi.

2. The Divl. Railway Manager,
Northern Railway,
State Entry Road,
New Delhi.

3. The Section Engineer (Works),
Northern Railway,
New Delhi ...Respondents

OA-652/2004

Shri Girdhari Lal,
S/o Shri Duli Chand,
Khallasi
Under Section Engineer(Works)
Northern Railway,
New Delhi.

--- Applicant.

(By Advocate: Shri Amit Anand)

versus

Union of India through

1. The General Manager,
   Northern Railway,
   Baroda House,
   New Delhi.

2. The Divl. Railway Manager,
   Northern Railway,
   State Entry Road,
   New Delhi.

3. The Section Engineer (Works),
   Northern Railway,
   New Delhi

---Respondents

OA-653/2004

Shri Rudar Shekhar Jha,
S/o Shri Thakkan Jha,
Sr. Clerk,
Under Section Engineer (Works)
Northern Railway,
New Delhi.

---Applicant

(By Advocate: Shri Amit Anand)

Versus

Union of India through

1. The General Manager,
   Northern Railway,
   Baroda House,
   New Delhi.

2. The Divl. Railway Manager,
   Northern Railway,
   State Entry Road,
   New Delhi.

---Respondents

Order(Oral)

Learned counsel heard.

2. All these OAs were considered together and are being disposed of by these common orders as they involve similar facts and identical issues.

3. Applicants are aggrieved that respondents have not paid them the arrears and other benefits to which they are entitled after completion of 120 days as Casual Labour till grant of temporary status. Learned counsel pointed out that in terms of Railway Board's Circular dated 30.6.1981 (Annexure A-1) (Printed Serial No.7850), the Casual Labour given temporary status are eligible for all entitlements and privileges admissible to temporary railway servants as laid down in Chapter XXIII of Indian Railway Establishment Manual. Applicant has relied on an identical case OA No.2040/2002 decided on 5.8.2002 (Annexure A-9) **Shri Ramjas & Ors. Vs. Union of India & Ors.** as well as the decision of the High Court in CWP-5247/97 **(Ram Prasad & Others Vs. Shri Ganpati Sharma & Anr.)** decided on 27.10.1999. Applicants are stated to have made representations for their claims to the respondents, which have remained unresponded at the hands of the respondents. Learned counsel also pointed out that decision in the case of Shri RamJas (supra) was implemented by the respondents vide Annexure A-10 in February, 2003.

3. If one has regard to the facts and circumstances of the case as also in the interest of justice thess OAs can be disposed of at the admission atage itself, even without issuing notices to the

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respondents, by directing them to consider applicants' claims for according arrears in the light of the aforesaid decisions of the High Court and the Tribunal by treating these OAs as reprensentations of these applicants and thereafter to pass speaking orders within a period of two months from the date of receipt of a copy of this order.

4. Let a copy of this order alongwith copies of these OAs be sent to the respondents. Ordered accordingly.

Vice-Chairman (A)

cc.